

by the Working Groups were reviewed by the Law Ministers at their plenary meetings held in Calcutta in November, 1994 and in Hyderabad, in November, 1995. The resolutions adopted in these meetings have been commended to all the concerned authorities for necessary action.

[*English*]

Industrial Licensing List

*590. SHRI DHIRENDRA AGARWAL : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Government propose to prune the industrial licensing list;

(b) if so, the details thereof alongwith the reasons therefor; and

(c) the new items, if any, likely to be included in the revised industrial licensing list ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) to (c). At present, there is a short list of 15 industries under compulsory licensing. The process of reviewing the list of items retained under compulsory licensing is an ongoing process. However, no decision has been taken to further delicense and industry.

Import Duty

*591. SHRI N.K. PREMCHANDRAN : Will the Minister of FINANCE be pleased to state :

(a) whether the economy of Kerala has been adversely affected due to reduction in import duty on rubber, vanaspathi oil and Caprolactum;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government to meet the situation ?

THE MINISTER OF FINANCE (SHRI P.CHIDAMBARAM): (a) and (b). No, Sir.

(c) The Government constantly monitors the impact of customs duties and carefully calibrates the duty rates keeping in mind *inter alia* the interests of both producers and consumers.

[*Translation*]

Outstanding Income Tax

*592. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of FINANCE be pleased to state :

(a) the number of industrial houses in the country against whom the outstanding amount of income tax/excise duty is more than one crore rupees ;

(b) the reasons for not recovering the said amount; and

(c) the steps taken by the Government to recover the same ?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) The Government is not maintaining any list of industrial houses as the industrial houses are not required to get themselves registered, consequent upon the omission of Section 26 of the Monopolies and Restrictive Trade Practices Act, 1969, (MRTP Act, 1969) by the MRTP (Amendment) Act, 1991 with effect from 27.09.1991. The industrial houses-wise information is also not generated. The number of such industrial houses therefore, does not arise. However, the names of top 20 units against whom maximum amount of Central Excise duty is outstanding are given in the enclosed Statement-I. Names of the Corporate Groups as per the available information against whom outstanding income-tax demands exceeding rupees one crore are given in the enclosed Statement-II.

(b) Main reasons of accumulation of tax-arrears are litigation before the Courts and Tribunals and stay orders granted by them. In so far as Direct Taxes are concerned the arrears are also due to amount pending verification of payments made by the assesseees and demands raised had not fallen due for payment/collection.

(c) Field formations have been directed to take necessary administrative and legal measures envisaged under the statutes to recover the outstanding dues. Concerned courts are also requested for early hearings and vacation of stay orders.

STATEMENT I

Name of the Twenty Companies/Units against whom Maximum Excise duty is outstanding as on 1.7.1996.

Sl. No.	Name of the Company/Unit
1.	M/s I.T.C. Limited
2.	M/s G.T.C. Industries Ltd.
3.	M/s I.P.C.L.
4.	M/s Bokaro Steel Plant (SAIL).
5.	M/s Bhilai Steel plant (SAIL).
6.	M/s Maruti Udyog Ltd.
7.	M/s Bums Standard & Company
8.	M/s Godfrey Phillips
9.	M/s Asia Tobacco Co.
10.	M/s NOCIL
11.	M/s Telco Pimpri
12.	M/s Kitply Ind. Ltd.
13.	M/s New Tobacco Co.
14.	M/s Bharat Seats Ltd.
15.	M/s Kanpur Cigarette Ltd.